

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8198/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN DEV

Respondent(s)

Date : 25-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ankur Prakash, AOR

For Respondent(s)

Ms Kriti Sondhi, Adv.
Mr. Braj Kishore Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Matter be processed in terms of Order XXII Rule 6,
Supreme Court Rules, 2013 read with Chapter XIV Clause
15(iii), Supreme Court Practice and Procedure, 2017. Ld.
Counsel for the sole respondent seeks four weeks time for
filing counter affidavit. Be filed in the meantime.

ANIL LAXMAN PANSARE
Registrar